

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3036 of 2021

Sohan Kumar Mahto @ Sohan Mahto **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Sarju Prasad, Advocate
For the State : Ms. Shreesha Sinha, A.C. to A.S.G.I.

03/17.04.2021 Heard Mr. Sarju Prasad, learned counsel for the petitioner and Ms. Shreesha Sinha, learned A.C. to A.S.G.I. for the State.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with N.D.P.S. Case No. 31/2020, corresponding to NCB Crime No. 10/NCB/Ranchi/2020.

It has been alleged that 5 Kg. of opium was recovered from the joint possession of the petitioner and Mrityunjay Kumar.

The co-accused Mrityunjay Kumar has been granted bail by this Court in B.A. No. 1095 of 2021. The petitioner is in custody since 13.09.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Spl. Judge-cum-Judicial Commissioner, Ranchi in connection with N.D.P.S. Case No. 31/2020, corresponding to NCB Crime No. 10/NCB/Ranchi/2020.

(R. Mukhopadhyay, J.)